

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.1821/2022

(Arising out of impugned final judgment and order dated 23-10-2019 in CRLM No.66802/2019 passed by the High Court of Judicature at Patna)

SUDHIR KUMAR YADAV @ SUDHIR SINGH
@ SUDHIR KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

WITH

SLP(Cr1) No. 1235/2022 (II-A)

Date : 08-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Smarhar Singh, AOR
Mr. Priyesh Kumar Jaiswal, Adv.
Mr. Chinmay Kumar, Adv.
Mr. Ashutosh Thakur, Adv.
Ms. Shweat Kumari, Adv.

Mr. Krishan Pal Mavi, AOR

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. S. B. Upadhyay, Sr. Adv.
Mr. Rishi K. Awasthi, Adv.
Mr. Prashant Kumar, Adv.
Mr. Piyush Vatsa, Adv.
Mr. Santosh Kumar - I, AOR

Mr. Amit Pawan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Ranjit Kumar with Mr. S. B. Upadhyay, learned senior

counsels seek to appear for the State of Bihar and submits that he would like to place on record the relevant materials. It is also submitted that looking at the overall scenario, the Government is proposing to make certain amendments to the Act to make it more efficacious and avoid some of the fall outs which have arisen based on the experience which the Government had while implementing the Act. We have put to learned counsels that the figures both at district level and High Court level have to be placed before us. What is of utmost concern to us is the legislative impact study which ought to have been undertaken before implementing the law as every law has an impact in terms of the litigation it generates and there has to be an analysis and arrangements made to tackle those consequences before a law is brought into force.

At the request of learned counsel for the State time is granted till 25th April, 2022 to file the affidavit.

List on 04th May, 2022.

Learned counsel for the State rightly points out that there is mis-description of the respondent in terms of the State of Bihar being impleaded through Secretary, Governor's Secretariat, Raj Bhawan. Learned senior counsel for the State submits that it will be the Secretary Excise and thus the memo of parties be amended accordingly. Amended memo of parties be filed within three days.

Learned counsel for the State is granted two weeks' time to file a status report about the investigation. List on 21st March, 2022 on the merits of the matter.

SLP(Cr1) No.1235/2022

Two weeks' time is granted to file a status report about the investigation.

List on 21st March, 2022.

**(RASHMI DHYANI)
COURT MASTER**

**(POONAM VAID)
COURT MASTER**